

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40715 of 2019

(Arising out of Order-in-Appeal No.674/2018 (CTA-I) dt.28.12.2018 passed by Commissioner of GST & Central Excise (Appeals-I), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

M/s.KVR Builders

Old No.23, New No.33, Bala Vinayagar Koil Street
Vinayagapuram, Kolathur, Chennai - 600 099.

Appellant

Vs

Commissioner of CGST & Central Excise

GST North Commissionerate
Newry Towers, No.2054-I, II Avenue, 12th Main Road
Anna Nagar, Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.Hari Radhakrishnan, Advocate
For the Respondent : Sh. S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020

DATE OF DECISION :27.10.2020

FINAL ORDER No. 41074/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr